

APPENDIX- 2 S (i)

END USE CUM END USER CERTIFICATE IN CASE OF EXPORT OF SCOMET ITEMS

PART 1: PARTIES CONCERNED

- (a) Name of Exporter _____
- (b) Name of Buyer _____
- (c) Buyer's Address _____
- (d) Name of Consignee _____
- (e) Consignee's Address _____
- (f) Name of End-User _____
- (g) End-User's Address _____
- (h) Specific Location where the items will be used (if different from (g)) _____

PART 2: ITEMS (goods, software, technology)

(a) Description of the item(s) (e.g. Name of Model, Class, Type, Serial Number)	(b) Quantity/Weight /Value ¹

- (c) Purchase order Number & Date of signature of contract _____

PART 3: DECLARATION

- a) The item(s) indicated in PART 2 will be used as capital equipment/ component / raw material / other use for _____
- b) The item(s) indicated in PART 2 are being processed or incorporated into another product² (as detailed in 3a above), for sale to ultimate end users located in _____
- c) I/we certify that the above-mentioned items (as detailed in the referenced purchase order) shall not be used for any purpose other than the purpose(s) stated above and that such use shall not be changed nor the items modified or replicated without the prior consent of the Government of India. Post shipment verification shall be allowed if required by the Government of India, as may be applicable. In case the above-mentioned item(s) include(s) technology, we certify that it will be treated as strictly confidential.
- d) The end-user shall not himself, or through another, cause the items, or replicas, or derivatives thereof to be re-transferred / sold without the consent of the Government of India, to any party within (country of final destination) _____ or outside it unless specifically exempted in the export authorization.
- e) I/We also certify that the above items imported by us shall not be used to develop, acquire, manufacture, possess, transport, transfer or use, chemical, biological, nuclear weapons or for missiles capable of delivering such weapons.
- f) I/we also certify that all the facts contained in this certificate are true and correct to the best of my knowledge and belief and that I/we do not know of any additional facts that are inconsistent with this certificate.

Signature: _____
(Signature of authorised signatory)

Date: _____

Name: _____

Designation: _____

Address: _____

Email: _____

Telephone number: _____

[To be submitted by all entities in the chain of supply on the letterhead of the respective entity. Any additional pages must be signed by the same person who signs this form. For Category 1 items, use Appendix 2S(ii)]

1: For Technology exports, value should be mentioned in Part 2(b)

2: Cross this line if it is not applicable]